

<i>S No</i>	<i>Name of the Society to whom school site allotted</i>	<i>Area (in acres)</i>
1	2	3
18	Vaish Education Society	1 1
19	St Andrews Soots Edu Society	1 19
WEST ZONE		
20	Sachdeva Edu Society	1 0
21	Basco Edu Society	1 82
22	Katara Edu Society	2 00
23	Hemkund edu Society (Addl land)	0 5
NORTH ZONE		
24	Sanatan Dharam Trust	1 10
25	Balshiksha Avam Bodhic Vikas Samiti	1 43
26	Crescent Public School Society	1 54
27	Directorate of Education	1 0

Settlement Between DDA and Group Housing Societies

804 SHRI K. PRADHANI Will the Minister of URBAN DEVELOPMENT be pleased to state

(a) whether an out of court settlement has been arrived at between the Delhi Development Authority and Cooperative Group Housing Societies,

(b) if so, the details thereof, and

(c) if not, whether there is any possibility

of such a settlement?

THE MINISTER OF URBAN DEVELOPMENT (SHRIMATI SHEILA KAUL) (a) No, Sir

(b) Question does not arise

(c) No such commitment can be given

Graduate Diploma in Materials Management

*805 SHRI BHUBANESHWAR PRASAD MEHTA Will the PRIME MINISTER be pleased to state

(a) whether the Indian Institute of Materials Management (IIMM) Bombay is conducting a Graduate Diploma in Materials Management (GDMM) which is recognised by the Union Government;

(b) whether any weightage is given by the public sector Undertakings to such diploma holders for posting in their material management departments;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI P.K. THUNGON): (a) The Graduate Diploma in Materials Management Course conducted by the Indian Institute of Materials Management is recognised by the Government of India for purpose of recruitment to superior posts and services under the Central Government.

(b) to (d). Recruitments in the below board level posts of Central Government Public Enterprises are not done on centralised basis. The respective managements enjoy complete autonomy in framing Recruitment Rules for different posts, and in awarding incentives and weightages to different qualifications at the time of recruitment, promotions and postings. The guiding factor is professionalisation for improving efficiency and productivity.

Cases In Central Labour Courts of Kerala

807. SHRI THAYIL JOHANNALOSE:

Will the PRIME MINISTER be pleased to state:

(a) the number of industrial disputes and other cases pending adjudication before Central Government Labour Courts

and Industrial Tribunals in the State of Kerala at present:

(b) the reasons for delay in adjudication of cases; and

(c) the steps taken for speedy disposal of all the pending cases.

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI P. A. SANGMA.)

(a) The Central Government has not set up any Industrial Tribunal or Labour Court in the State of Kerala. Industrial disputes pertaining to the Central sphere under the Industrial Disputes Act, 1947 from the State of Kerala are referred to the Central Government Industrial Tribunal (CGIT) - cum - Labour Court at Bangalore and the Industrial Tribunals and Labour Courts constituted by the Government of Kerala. As per available information, only one industrial dispute pertaining to Kerala is pending with the CGIT - cum - Labour Court at Bangalore. 86 industrial disputes 416 applications pertaining to the Central sphere were pending as on 31-12-1991 in various Industrial Tribunals and Labour Courts constituted by the Government of Kerala.

(b) The reasons identified generally for delay in disposal of cases are, *inter alia*, heavy work load, procedural impediments such as absence of advocates, adjournments taken for furnishing information, stay orders by superior Courts, or attempt to make an out of court settlement. etc.

(c) The steps for expediting adjudication of industrial disputes are *inter alia* the following:

- (i) Improving and strengthening of conciliation machinery so that a larger number of cases are settled at the conciliation stage;
- (ii) Expeditious filling up of vacan-